

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

EXECUTION APPLICATION 36 OF 2023
IN
ORIGINAL APPLICATION No. 329 OF 2021

IN THE MATTER:

DEVANSHU BOSE ... APPLICANT
VERSUS
AGRA DEVELOPMENT AUTHORITY & ORS
..RESPONDENT

**WRITTEN SUBMISSIONS BY
APPLICANT**

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5 AUG 2025
AGRA

Drawn & Filed by:
Devanshu Bose
(APPLICANT IN PERSON)

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To,
The Hon'ble Chairperson
And His Companion Members
Principle Bench - National Green Tribunal

The humble written submissions
Of the abovenamed applicant

MOST RESPECTFULLY SHOWETH:

1. Applicant preferred present litigation before this Hon'ble Tribunal on 26th day of November 2021 in Original Application 329 of 2021 with regards to septic tank of a colony being pumped into open land containing untreated sewage of extraordinary quantity of about 1,45,000 (One Lakh Forty Five Thousand) liters generated daily in rough estimation from about 300 (Three Hundred) households- which was dumped behind the area behind the residence of the applicant from an area covering 70,000 (Seventy Thousand) square meter.

2. The applicant craves liberty for this written submission may be read along with previous written submission dated 29 December 2024 uploaded on 31 December 2024 and Interlocutory Application no. 445 of 2025 and 449 of 2025 for the sake of brevity and in order to avoid repetition.

3. Further. it is submitted that applicant has read the compliance affidavit provided by the learned counsel for Respondent no. 1 through email on 5th August 2025.

4. The applicant is hereby providing an issue wise submissions.

LIFTING OF RAW SEWAGE AND TRANSPORT THROUGH TANKERS

5. It is submitted that photographs furnished by R1 is only for a compliance- in form and not compliance in substance.

6. The yellow building with over head water tank with location shown as 233 Tajganj Basai in the photographs do not belong to Nalanda Town located at Village Barauli ahir adjacent to Village Rajrai and there is no connection between the two.

7. R1 has not furnished any account of funds utilized in the activity of transport of raw sewage.

8. If the submissions of R1 are to be believed indisputably that it complied to directions of Hon'ble Supreme Court and collected 1.5 Lakh Liters of sewage everyday **at zero cost** for a period of more than seven months from 1st January 2025 to 29 July 2025 (the date when STP allegedly became operational - claimed by R1 ADA).¹

DRAINAGE CONSTRUCTED FROM NALANDA TOWN TO EKTA CHOWKI

9. It is submitted that R1 never made the plan/ detailed project report of drainage public - especially when the cost of project is more than 7 Crore rupees.

10. The secrecy gives advantage to R1 ADA to act with impunity and make modifications as per their convenience without public accountability.

11. The ordinary citizen can never compare and observe the differences between proposed drainage plan and actual drainage constructed.

11. It is a very unusual yet accepted conduct of institution like R1-ADA wherein planning is an afterthought to execution.

12. As a consequence, the drainage that started as open drain for the purpose of carrying treated water has been converted into sewage drain beginning from St Mary School at Rajrai Road because the road has been severely encroached and the R1 ADA could not arrange Right of Way for the drain.

¹ Paragraph 5 at page no. 4 of Compliance Affidavit dated 5 Aug 2025 of R1

13. It is submitted that claim made by R1- on 5th August 2025 that drainage construction has been completed is fraudulent in nature and applicant is furnishing photographs for the same.²

14. The water along with sewage and alleged treated water (beginning operation from 29 July 2025) is stagnant in the under construction drain from as early as March 2025.

15. A barrier of temporary nature has been erected from mud and soil to prevent the flow from the constructed part of R.C.C. drain towards the under- construction part of the drain at St Augustin School Rajrai Road.

CONSEQUENCES OF THE DRAIN UNDER CONSTRUCTION

16. When constructed, the drain will carry initially 20 Lakhs Liters of sewage and domestic water allegedly to STP at Dhandhupura from Nalanda Town and the adjacent (more than) 20 (twenty) colonies without the STP.

17. The undisputed records indicate that there is severe mismatch of the processing capacity of STPs in Agra and the sewage generated by the District Agra - even if the figures which are under- estimations are believed undisputedly.

18. The only way for STP Dhandhupura to treat the water and prevent toxic water draining in the river Yamuna is by being able to process beyond it's designed capacity without ever having maintenance down-time.³

² Paragraph 8 at page no. 5 of Compliance Affidavit dated 5 Aug 2025 of R1

³ Last paragraph of Status Report page 2 of R1 dated 12 December 2022 in OA 329 of 2021

19. The precautionary principle stipulates that the risk of preventing pollution to Yamuna requires an adequate capacity creation for a centralized STP infrastructure.

20. Further, it is submitted that the ground water which is already at dangerously low levels- is being carelessly exploited and transported to the river Yamuna is not a sustainable solution.

21. The one directional bulk movement of ground water to the river Yamuna threatens the fresh ground water security.

SEWAGE TREATMENT PLANT OF NALANDA TOWN

22. It is submitted that R1 has delegated the core and essential activity of assessment of defects, planning and decision making to ~~thirty~~ ^{third} parties without accountability.

23. The integrity of R1 is demonstrated by the fact no meritorious or ordinary firm bids for tenders floated by the institution.

24. Chem Eco Engineers - the firm who was the single participant in previous tender has been granted the tender as “ agency” to both plan and execute the work.

25. At this stage, it is reiterated by the applicant that concerned “agency” of R1 does not have any merit to execute work of such nature because it was formed very recently without any prior work history.

26. There was never any analysis, debate or comparison to deliberate upon the long term - dispute free operations of STP.

27. The “ agency” hired by R1 is only for a limited period of six months.

28. Neither the “ agency” nor the R1 has any willingness or incentive to foresee the disputes inevitably occurring beyond that period.

29. It is submitted that R1 has full discretion on how to execute and ensure compliance of orders of this Hon’ble Tribunal and the statutory requirements.

30. Neither the Consent to Establish, nor Operate under the Water Act has been procured by Agra Development Authority.

31. Further, the CPEEHO requirements have also been unreasonably bypassed.

32. The only inevitable conclusion to draw from the above stated facts is that the compliance by R1 is only symbolic in nature and the dispute for one small location i.e. Nalanda Town at Shamshabad Road will drag for indefinite future.

33. When R1 has two paths to choose with regards to technology and installation of STP, one with lower initial cost and higher maintenance cost, second with slightly expensive initial cost and lower maintenance cost, R1 has deliberately left the decision to an agency without experience and merit to profit by choosing the first path.

34. Further, it is submitted that no sludge removal and management plan has been furnished by R1.

35. The dispute arising from unreasonable waiver of compliances of UPPCB- consents and CPEEHO requirements that standardized the STP related activity will essentially have long term ramifications wherein STP will not deliver treated water as per requirement.

36. As on date, the STP was not being operated by anyone, sewage is overflowing at multiple sites of the colony and sewage is drained into the RCC drain - wherein sewage is stagnant because the construction of drain is not complete.

37. The neutral observer, i.e. Regional Officer Uttar Pradesh Pollution Board has deliberately abandoned to monitor the claims of R1 and counter claims made by applicant.

38. It is submitted that R1 is a public institution belonging to State Government and UPPCB is also administratively controlled by the same State Government.

39. When one arm of same state government is pitted against the another- the present instance of silence by UPPCB demonstrates bias.

40. It is submitted that R1 has abandoned merit and integrity and conduct demonstrates malice.

**OPENING OF DRAIN BY ADA FOR RAIN WATER TRANSPORT
ON 19 JUNE 2025 AT GATE NO. 2 OF NALANDA TOWN**

41. R1 claims to have opened the drain for the purpose of rain water transport from the colony to STP of Dhandhupura.

42. The existing rain water harvesting and recharge sites situated at four parks of the colony have been sealed off.

43. The drain is not constructed completely till date of this submission.

44. There is no segregation of rain water and sewage inside the colony.

45. The colour, smell and viscosity of water clearly indicates that alleged rain water contains sewage. Any independent lab report will indicate the truth.

46. Instead of tapping the sewage outflow from gate no. 2 towards the STP, the sewage is being drained out from gate no. 2.

47. Further, R1 admits to have allowed the opening of drain in contravention of Water Act section 24 and 25.

48. It is submitted that sewage management by R1 Agra Development Authority has to be undertaken in consideration to Category C- Environmental Conditions for Buildings and Construction (50,000 square meter to 1,50,000 square meter)

49. No matter how liberally orders of this Hon'ble Tribunal is interpreted, R1 cannot seek exemption from compliance to it's bye-laws and prefer environmental degradation.

50. In brief, it is submitted that essential conditions of R1 are stated at annexure P3 at page no. 32 of this written submission.

51. Re-use of treated water, segregation of rain water from entering the sewage system is an essential environment preservation requirement.

5 August 2025
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ANNEXURE P1

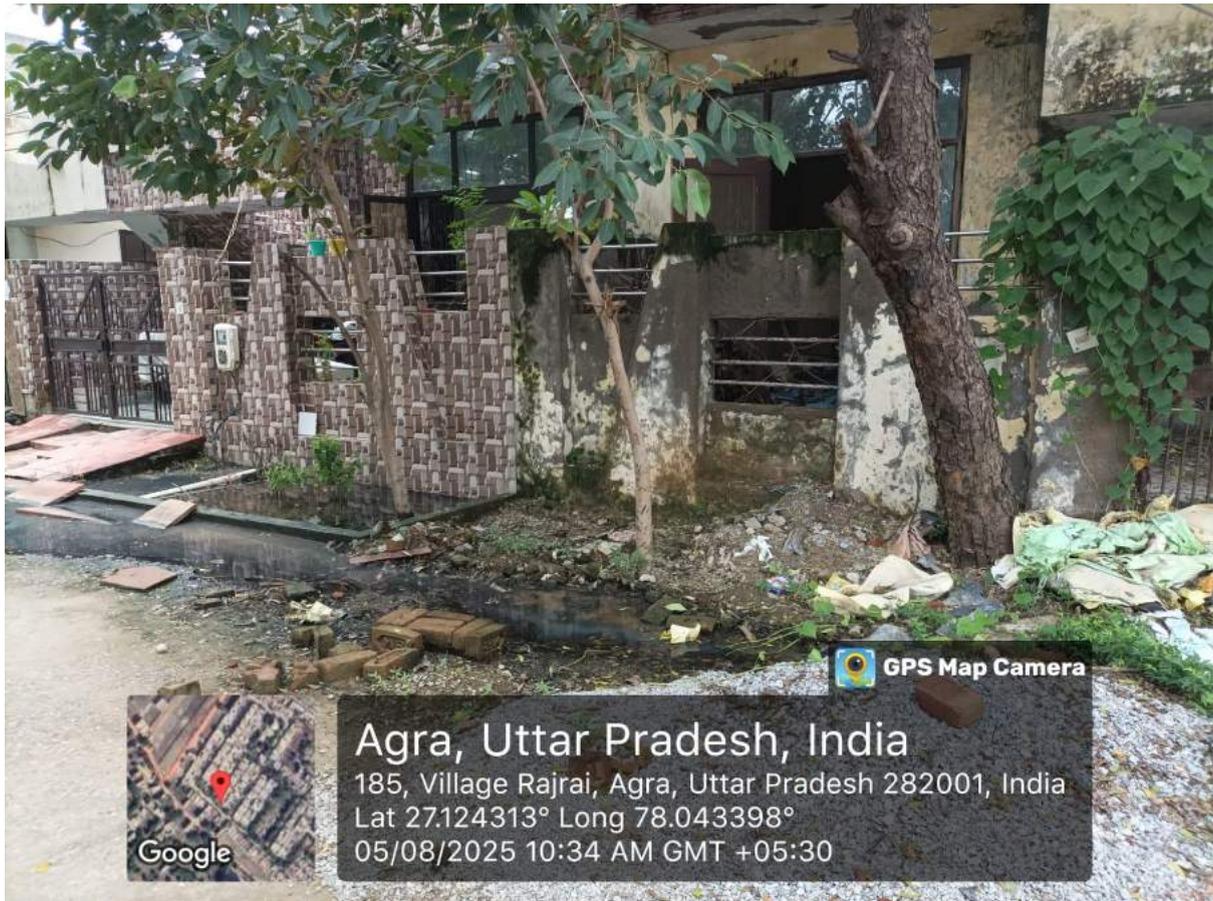
PHOTOGRAPHS

OF

THE

SITE

Dated 5 AUGUST 2025



SEWAGE OVERFLOWING OPPOSITE PARK NO. 4 OF NALANDA TOWN
(OPPOSITE TO SITE OF STP)



SITE WHERE SEWAGE IS DRAINED
(GATE no. 2 of Nalanda Town)
When drain is not completely constructed



STAGNANT AND FULL SEWAGE OPEN DRAIN



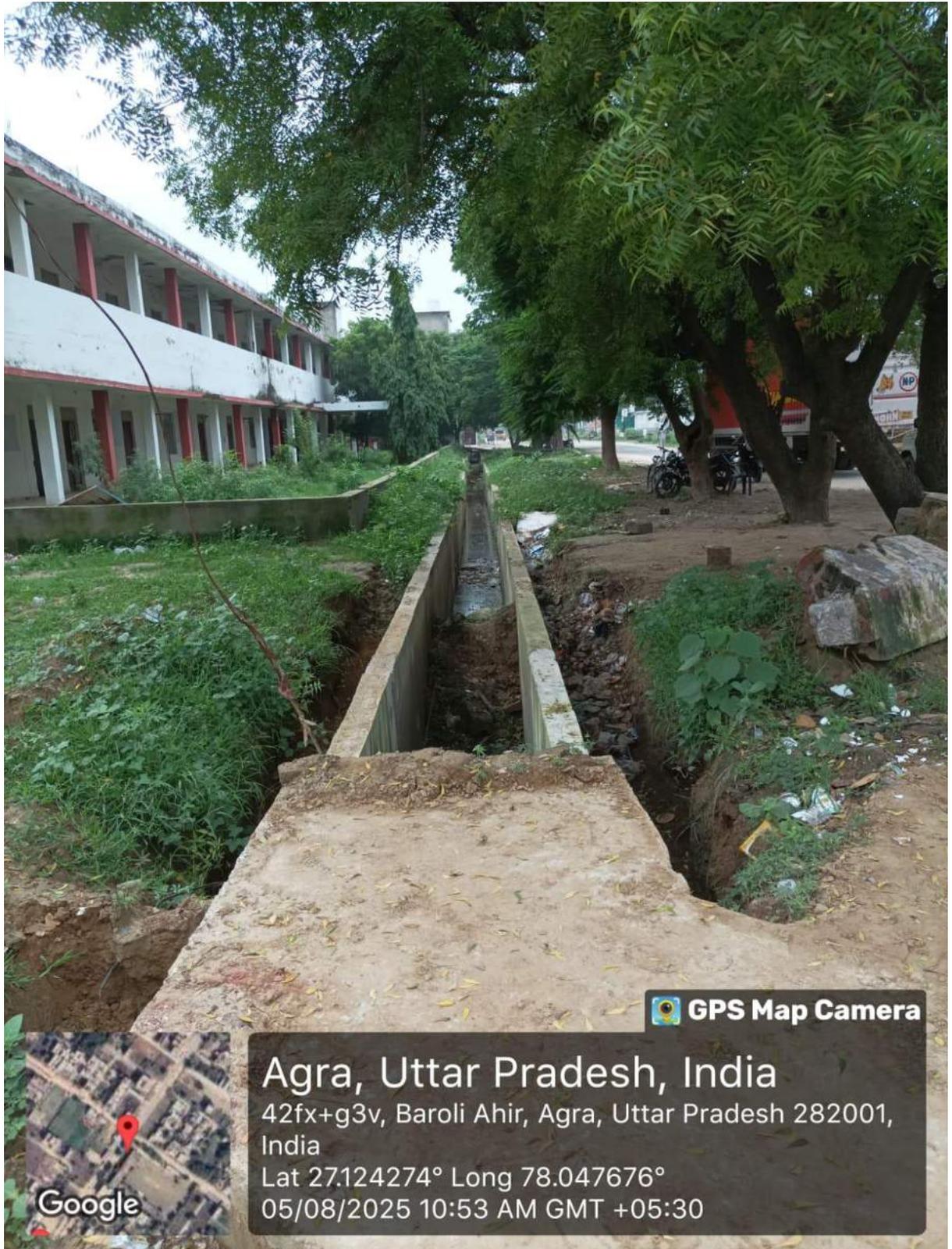
SITE FROM WHERE RAW SEWAGE OF COLONY IS DISCHARGED
(GATE NO.2.)



Sewage overflowing inside the colony of Nalanda Town



IN CENTER (RCC DRAIN where Sewage is stagnant-
Site- Funeral Home Adjacent to the Colony)



Site- St Augustin School
Sewage drain has been blocked with mud and soil. (In Center)



 **GPS Map Camera**



Agra, Uttar Pradesh, India

42fx+m6f, Vinayak Vihar, Vishwakarmapuram

Colony, Agra, Uttar Pradesh 282001, India

Lat 27.124212° Long 78.047847°

05/08/2025 10:53 AM GMT +05:30



Empty- Drain at Rajrai Road



Site: St Mary School

STATUS: UNDER CONSTRUCTION

Place where open drain is converted into covered drain- half way between colony of Nalanda Town to Ekta Chowki

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Annexure P-2

**RTI response
provided by
R1 Agra Development Authority
dated 2 AUGUST 2025**

पत्रांक - 411/D/EE/2125

दिनांक :- 02/08/25

प्रेषक, -

जनसूचना अधिकारी (खण्ड-2),
आगरा विकास प्राधिकरण,
आगरा।

सेवा में,

श्री देवांशु बोस,
नि०-नालन्दा टाउन, ग्राम रजरई,
ब्लॉक-बरौली अहीर,
तहसील व जिला, आगरा

विषय :- ऑनलाईन प्राप्त जनसूचना शिकायत सं०-ARDPA/R/2025/60105 दिनांक 01.07.25
के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संन्दर्भ ग्रहण करने का कष्ट करें, जो कि आप द्वारा नालन्दा टाउन कालोनी की समस्याओं के निराकरण के सम्बन्ध में बिन्दुवार जानकारी चाही गई है, जिसका विवरण निम्नवत् है :-

1	Annual report of Agra Development Authority for last 5 years.	सूचना संकलित नहीं है।
2	Audited financial report of Agra Development Authority for last 5 years.	सूचना संकलित नहीं है।
3	Drawings and technical specification document for Drain constructed from Nalanda Town Gate no. 1 to Ekta Chowki	किसी भी कार्यदिवस में कार्यालय आकर अवलोकन किया जा सकता है।
4	Please provide technical and financial bid copies of all the participants who participated in bidding process in drain from Nalanda Town Shamshabad Road to Ekta Chowki at Shamshabad Road.	किसी भी कार्यदिवस में कार्यालय आकर अवलोकन किया जा सकता है।
5	Please provide technical and financial bid document copies of all the participants who participated in bidding process for Nalanda Town Sewage Treatment Plant Modification Repair And operations.	किसी भी कार्यदिवस में कार्यालय आकर अवलोकन किया जा सकता है।
6	What are the basic eligibility requirements for any bidder to participate in tenders issued by your institution.	किसी भी कार्यदिवस में कार्यालय आकर जानकारी प्राप्त की जा सकती है।
7	Under what circumstances, can any firm without any experience, without any financial statements of last 3 preceeding years be permitted to participate in bids of Agra Development Authority?	जनसूचना अधिनियम से आच्छादित नहीं है।
8	Please provide specific plan or scope of work to be executed by the contractor Chem Eco Engineers Pvt Ltd in Nalanda Town Shamshabad Road Agra for STP	निर्माण कार्य की सूचना ई-टेंडर वेबसाइट पर अपलोड करायी गयी।

कृपया उपरोक्तानुसार अवगत होना चाहें।

भवदीय



जनसूचना अधिकारी (खण्ड-2)

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Annexure P-3

Agra Building ByLaws-2017(Amended)

adopted

on

21-12-2017

संख्या : 1241/8-3-17-34 विविध/2008

प्रेषक,

अमिताभ प्रकाश,
विशेष सचिव,
उत्तर प्रदेश शासन।

सेवा में,

- | | |
|----------------------------------------------------------------------|----------------------------------------------------------|
| 1. आवास आयुक्त,
उ०प्र० आवास एवं विकास परिषद,
लखनऊ। | 2. उपाध्यक्ष,
समस्त विकास प्राधिकरण,
उत्तर प्रदेश। |
| 3. अध्यक्ष,
समस्त विशेष क्षेत्र विकास प्राधिकरण,
उत्तर प्रदेश। | |

आवास एवं शहरी नियोजन अनुभाग-3

लखनऊ दिनांक 31 अक्टूबर, 2017

विषय : AMRUT योजना एवं Ease of Doing Business के अन्तर्गत Business Reform Action Plan 2017 के कियान्वयन हेतु भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) में संशोधन के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के संबंध में अवगत कराना है कि AMRUT योजना के अन्तर्गत नगरीय सुधारों हेतु भारत सरकार द्वारा जारी मॉडल बिल्डिंग बाईलाज-2016 तथा Ease of Doing Business के अन्तर्गत भारत सरकार के Business Reform Action Plan 2017 के कार्यान्वयन हेतु भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) कतिपय संशोधन अपेक्षित है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि उत्तर प्रदेश नगर योजना और विकास अधिनियम-1973 की धारा-57 के अधीन AMRUT योजना के अन्तर्गत नगरीय सुधारों हेतु भारत सरकार द्वारा जारी मॉडल बिल्डिंग बाईलाज-2016 तथा Ease of Doing Business के अन्तर्गत भारत सरकार के Business Reform Action Plan 2017 की अपेक्षाओं एवं उक्त के कार्यान्वयन हेतु भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) में संलग्नक के अनुसार सम्यक् विचारोपरान्त संशोधन किये जाने का निर्णय लिया गया है।

कृपया बोर्ड का अनुमोदन प्राप्त करते हुए अंगीकार कर उक्त का कड़ाई से अनुपालन सुनिश्चित कराने का कष्ट करें।

संलग्नक: यथोक्त।

भवदीय,

(अमिताभ प्रकाश)
विशेष सचिव

संख्या 1241 (1)/8-3-17-34 विविध/2008-तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. मुख्य नगर एवं ग्राम नियोजक नगर एवं ग्राम नियोजन विभाग, उ०प्र० लखनऊ।
2. निदेशक, आवास बन्धु, उ०प्र० लखनऊ।
3. श्री अनिल तिवारी, सहायक निदेशक, सिस्टम, आवास बन्धु, उ०प्र० को इस आशय से प्रेषित कि समस्त संबंधित को तामील कराते हुए विभाग की वेबसाइट पर अपलोड करने का कष्ट करें।
4. गार्ड फाइल।

आज्ञा से,

(संजय कुमार सिंह)
अनु सचिव

शासनादेश संख्या: 1241/8-3-17-34 विविध/2008, दिनांक: 31 अक्टूबर, 2017 का संलग्नक

1. अमृत योजना के अन्तर्गत भारत सरकार द्वारा जारी मॉडल बिल्डिंग बाईलॉज-2016 (Water re-use and recycling) के दृष्टिगत भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) में निम्नवत् प्रस्तर 3.1.2.3 (xvi) बढा दिया जायेगा :-

प्रस्तर-3.1.2.3 (xvi)

"समस्त उपयोगों के भूखण्ड जिनमें न्यूनतम 10 हजार लीटर प्रतिदिन का वाटर डिस्चार्ज हो, में 'वेस्ट वाटर रिसाइक्लिंग सिस्टम' / 'रिसाइक्लिड वाटर' का सदुपयोग सुनिश्चित किया जाएगा।"

2. अमृत योजना के अन्तर्गत भारत सरकार द्वारा जारी मॉडल बिल्डिंग बाईलॉज-2016 (Sustainable Waste Management) के दृष्टिगत भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) में निम्नवत् प्रस्तर 3.1.2.3 (xvii) बढा दिया जायेगा :-

प्रस्तर-3.1.2.3 (xvii)

"500 वर्गमीटर से अधिक क्षेत्रफल के आवासीय भवनों (ग्रुप हाउसिंग सहित) तथा समस्त गैर-आवासीय भवनों में कूड़ा प्रबन्धन हेतु भूखण्ड के प्रवेश द्वार के समीप भूतल पर दो प्रकार के (Biodegradable and non-biodegradable) डस्टबिन की व्यवस्था की जायेगी ताकि स्थानीय निकाय द्वारा प्रतिदिन डस्टबिन से कूड़ा एकत्र कर वार्ड अथवा सेक्टर लेवल पर ही प्रोसेस करके फ्यूल केक, खाद, पेपर इत्यादि तैयार किया जाना आसान हो।"

3. अमृत योजना के अन्तर्गत भारत सरकार द्वारा जारी मॉडल बिल्डिंग बाईलॉज-2016 (Climate Resilient Construction-Integration of Environmental Clearance with Sanction) के दृष्टिगत भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) में निम्नवत् प्रस्तर 3.11.10 बढा दिया जायेगा :-

नया प्रस्तर-3.11.10

"5000 वर्गमीटर से 150000 वर्गमीटर बिल्ट-अप क्षेत्रफल वाले भवनों में पर्यावरणीय सुरक्षा के दृष्टिगत परिशिष्ट-15 से परिशिष्ट-17 तक में वर्णित पर्यावरणीय शर्तों का अनुपालन अनिवार्य रूप से किया जाएगा।"

4. Ease of Doing Business के अन्तर्गत Business Reform Action Plan 2017 के कार्यान्वयन हेतु Stipulate that Building plan approval is provided within 30 days के दृष्टिगत भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) में नीचे कालम-1 के स्थान पर कालम-2 का प्राविधान प्रतिस्थापित किया जाता है -

1	2
प्रस्तर-3.1.3.3 अन्य भवन	प्रस्तर-3.1.3.3
(I) व्यवसायिक, कार्यालय, ग्रुप हाउसिंग तथा अन्य (औद्योगिक को छोड़कर) के मानचित्र निर्माण अनुज्ञा हेतु प्रस्तुत किए जाएंगे परन्तु 90 दिनों की अवधि में अन्तिम रूप से निस्तारित न होने पर यदि आवेदक द्वारा स्वयं समय बढ़ाने की सहमति न दी गई, तो भवन मानचित्र स्वतः स्वीकृत माना जाएगा, बशर्ते वह महायोजना/परिक्षेत्रीय योजना तथा भवन उपविधियों के अनुसार हो। स्वतः स्वीकृति के मामलों में सम्बन्धित निर्माणकर्ता स्वयं	(I) व्यवसायिक, कार्यालय, ग्रुप हाउसिंग तथा अन्य के मानचित्र निर्माण अनुज्ञा हेतु प्रस्तुत किए जाएंगे परन्तु 30 दिनों की अवधि में अन्तिम रूप से निस्तारित न होने पर यदि आवेदक द्वारा स्वयं समय बढ़ाने की सहमति न दी गई, तो भवन मानचित्र स्वतः स्वीकृत माना जाएगा, बशर्ते मानचित्र पर अनुज्ञापित तकनीकी व्यक्ति द्वारा यह प्रमाणित हो कि मानचित्र महायोजना/परिक्षेत्रीय योजना तथा भवन उपविधियों के अनुसार है।

उत्तरदायी होंगे।	
(III) निर्धारित अवधि में अनापत्ति प्रमाण-पत्र प्राप्त न होने पर भी 90 दिन के अन्दर इस शर्त के साथ स्वीकृत कर दिए जाएंगे कि निर्माणकर्ता विकास प्राधिकरण व ऐसे विभाग, जिनकी अनापत्ति / आपत्ति प्राप्त नहीं हुई हो, को लिखित नोटिस प्राप्त कराकर अपने रिस्क पर 10 दिन बाद निर्माण प्रारम्भ करा सकता है, परन्तु उसे अनापत्ति हेतु अवशेष विभागों से अनापत्ति प्रमाण-पत्र प्राप्त करना होगा। यह निर्माणकर्ता का दायित्व होगा कि वे अनापत्ति प्रमाण-पत्र प्राप्त करें और उसमें लगाई गई शर्तों के अनुसार निर्माण कार्य करें।	(III) निर्धारित अवधि में अनापत्ति प्रमाण-पत्र प्राप्त न होने पर भी 30 दिन के अन्दर इस शर्त के साथ स्वीकृत कर दिए जाएंगे कि निर्माणकर्ता, विकास प्राधिकरण व ऐसे विभाग, जिनकी अनापत्ति / आपत्ति प्राप्त नहीं हुई हो, को लिखित नोटिस प्राप्त कराकर 10 दिन बाद निर्माण प्रारम्भ करा सकता है, परन्तु उसे अनापत्ति हेतु अवशेष विभागों से अनापत्ति प्रमाण-पत्र प्राप्त करना होगा। यह निर्माणकर्ता का दायित्व होगा कि वे अनापत्ति प्रमाण-पत्र प्राप्त करें उसमें लगाई गई शर्तों के अनुसार निर्माण कार्य करें।

5. **Ease of Doing Business** के अन्तर्गत **Business Reform Action Plan 2017** के कार्यान्वयन हेतु **Stipulate that Plinth inspection is done within 7 days of intimation** के दृष्टिगत भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) में निम्नवत् प्रस्तर- 3.1.6 (क) बढ़ा दिया जायेगा :-

नया प्रस्तर-3.1.6 (क) निर्माण कार्य का निरीक्षण/जाँच
<p>भवन निर्माण के समय स्वीकृत मानचित्र के अनुरूप मौके पर निर्माण कार्य सुनिश्चित करने के उद्देश्य से विकास प्राधिकरण की योजनाओं तथा प्राधिकरण द्वारा स्वीकृत योजनाओं/ले-आउट प्लान में भूखण्डीय विकास के अन्तर्गत समस्त आवासीय भूखण्डों को छोड़कर शेष समस्त श्रेणी के भवनों का प्लिन्थ लेवल तक निर्माण कार्य पूर्ण हो जाने पर भवन स्वामी/निर्माणकर्ता स्थल के जी.पी.एस. को आर्डिनेट्स, तिथि एवं समय के साथ डिजिटल फोटोग्राफ्स शासकीय अभिकरण को अपलोड कर प्रस्तुत करेंगे, जिसके साथ इस आशय का एफीडेविट (परिशिष्ट-18) भी प्रस्तुत करना होगा कि मौके पर फोटोग्राफ्स के अनुसार ही निर्माण किया गया है। यदि यह पाया जाता है कि भवन स्वामी/निर्माणकर्ता द्वारा स्वीकृत मानचित्र भवन निर्माण एवं विकास उपविधि के प्रस्तर-3.1.1 के अन्तर्गत वर्णित अनुज्ञा से आच्छादित कार्य तथा उत्तर प्रदेश नगर नियोजन एवं विकास अधिनियम, 1973 की धारा-52 के अन्तर्गत अनुमन्य निर्माण से इतर निर्माण कराया गया है तो शासकीय अभिकरण द्वारा सील कर दिये जाने में उन्हें कोई आपत्ति नहीं होगी और उसके लिए वह किसी कार्य की क्षतिपूर्ति का दावा नहीं करेगा।</p> <p>फोटोग्राफ्स प्राप्त होने पर प्रभारी अभियन्ता द्वारा 48 कार्यालय घण्टे में स्थल निरीक्षणोपरान्त भवन स्वामी/निर्माणकर्ता द्वारा प्रस्तुत विवरण से विचलन/त्रुटि/गलत पाये जाने पर तत्काल उसे नोटिस दी जाएगी (परिशिष्ट-19)। इसके साथ ही प्रभारी अभियन्ता द्वारा अपनी आख्या उपाध्यक्ष विकास प्राधिकरण के समक्ष प्रस्तुत की जायेगी। उक्त आख्या के सापेक्ष स्थल पर विचलन/त्रुटि का निर्धारण उपाध्यक्ष, विकास प्राधिकरण द्वारा किया जाएगा तथा विचलन पाये जाने पर निर्माण कार्य को सीलबन्द कर दिया जाएगा। यह कार्यवाही अधिकतम 07 कार्य दिवस में सुनिश्चित की जाएगी।</p>

6. **Ease of Doing Business** के अन्तर्गत **Business Reform Action Plan 2017** के कार्यान्वयन हेतु **Stipulate that Final completion occupancy certificate is provided within 8 days**

के दृष्टिगत भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) में नीचे कालम-1 के स्थान पर कालम-2 का प्राविधान प्रतिस्थापित किया जाता है -

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अनुलग्नक-2 का प्रस्तर-3	अनुलग्नक-2 का प्रस्तर-3
पूर्णता की नोटिस प्राप्त होने पर उपाध्यक्ष अथवा उसके द्वारा प्राधिकृत अधिकारी द्वारा विभिन्न श्रेणी के भवनों हेतु समय-समय पर निर्धारित प्रक्रियानुसार "रेन्डम बेसिस" पर चयनित नोटिसों का परीक्षण किया जाएगा। किन्तु व्यवसायिक एवं ग्रुप हाउसिंग के समस्त भवनों के नोटिसों की जाँच/परीक्षण किया जाएगा तथा प्राधिकरण द्वारा प्रतिशत निर्धारण एवं "रेन्डम सलेक्शन" की प्रक्रिया का निर्धारण होने तक व्यवसायिक एवं ग्रुप हाउसिंग के अतिरिक्त अन्य भवनों का परीक्षण/जाँच नहीं की जाएगी।	पूर्णता प्रमाण-पत्र हेतु आवेदन प्राप्त होने पर अधिकतम 07 कार्य-दिवस में उपाध्यक्ष अथवा उसके द्वारा प्राधिकृत अधिकारी द्वारा विभिन्न श्रेणी के भवनों हेतु समय-समय पर निर्धारित प्रक्रियानुसार "रेन्डम बेसिस" पर चयनित नोटिसों का परीक्षण किया जाएगा, किन्तु व्यवसायिक, बहुखण्डी एवं ग्रुप हाउसिंग के समस्त भवनों के नोटिसों की जाँच/परीक्षण किया जाएगा। प्राधिकरण द्वारा प्रतिशत निर्धारण एवं "रेन्डम सलेक्शन" की प्रक्रिया का निर्धारण होने तक व्यवसायिक एवं ग्रुप हाउसिंग के अतिरिक्त अन्य भवनों का परीक्षण/जाँच नहीं की जाएगी।
अनुलग्नक-2 का प्रस्तर-4	अनुलग्नक-2 का प्रस्तर-4
अनुज्ञापित व्यक्ति/आर्किटेक्ट की रिपोर्ट अथवा जाँच के आधार पर स्वीकृत मानचित्र के अनुसार विकास कार्य पाए जाने पर उपाध्यक्ष अथवा उसके द्वारा प्राधिकृत अधिकारी द्वारा प्रपत्र में निर्धारित स्थान पर पूर्णता प्रमाण-पत्र जारी किया जाएगा।	अनुज्ञापित व्यक्ति/ आर्किटेक्ट की रिपोर्ट अथवा जाँच के आधार पर स्वीकृत मानचित्र के अनुसार विकास कार्य पाए जाने पर उपाध्यक्ष अथवा उसके द्वारा प्राधिकृत अधिकारी द्वारा प्रपत्र में निर्धारित स्थान पर 01 कार्य-दिवस में पूर्णता प्रमाण-पत्र जारी किया जाएगा।
अनुलग्नक-2 का प्रस्तर-5	अनुलग्नक-2 का प्रस्तर-5
जाँच/परीक्षण में स्वीकृत अथवा शमनित मानचित्र विकास कार्यों के अनुरूप विकास/निर्माण न पाए जाने की स्थिति में उपाध्यक्ष अथवा उसके द्वारा प्राधिकृत अधिकारी द्वारा पूर्णता प्रमाण पत्र की स्वीकृति को अस्वीकार कर दिया जाएगा तथा उसके कारणों सहित आवेदक को आवेदन करने के 60 दिनों के अन्दर सूचित कर दिया जायेगा, उक्त अवधि में प्राधिकरण द्वारा निस्तारण न किए जाने की दशा में आवेदक द्वारा प्राधिकरण को पूर्णता प्रमाण पत्र जारी करने के लिए 15 दिन का एक नोटिस दिया जायेगा। इस अवधि के पश्चात प्राधिकरण द्वारा पूर्णता प्रमाण पत्र निस्तारित न किए जाने की दशा में प्राधिकरण द्वारा पूर्णता प्रमाण पत्र स्वीकृत किया (डीम्ड एप्रूव्ड) माना जायेगा।	पूर्णता प्रमाण-पत्र हेतु आवेदन प्राप्त होने के अधिकतम सात कार्य-दिवस में जाँच/परीक्षण कर स्वीकृत अथवा शमनित मानचित्र के अनुरूप मौके पर विकास/निर्माण न पाए जाने की स्थिति में उपाध्यक्ष अथवा उसके द्वारा प्राधिकृत अधिकारी द्वारा पूर्णता प्रमाण पत्र के आवेदन को अस्वीकार करते हुए अपेक्षित संशोधनों सहित आवेदक को आवेदन करने के 08 कार्य-दिवस में सूचित कर दिया जायेगा। ऐसा न करने की दशा में प्राधिकरण द्वारा पूर्णता प्रमाण पत्र स्वीकृत किया (डीम्ड एप्रूव्ड) माना जायेगा।

7. **Ease of Doing Business** के अन्तर्गत **Business Reform Action Plan 2017** के कार्यान्वयन हेतु **Online building map sanction** के लिए तैयार साफ्टवेयर के संचालन हेतु भवन निर्माण एवं विकास उपविधि-2008 (यथासंशोधित 2011 एवं 2016) में नीचे कालम-1 के स्थान पर कालम-2 का प्राविधान प्रतिस्थापित किया जाता है -

1	2
प्रस्तर-3.1.3.1	प्रस्तर-3.1.3.1
<p>(i) विकास प्राधिकरण की योजनाओं तथा प्राधिकरण द्वारा स्वीकृत योजनाओं / ले-आउट प्लान के अन्तर्गत 300 वर्ग मी० क्षेत्रफल तक के आवासीय भवनों के निर्माण, पुननिर्माण एवं जीर्णोद्धार के लिये मानचित्र दाखिल किये जाने पर स्वतः स्वीकृत माने जाएँगे, यदि मानचित्र अनुज्ञापित तकनीकी व्यक्ति द्वारा तैयार किया गया हो तथा उस पर यह प्रमाण पत्र अंकित किया गया हो कि प्रस्तावित निर्माण/पुननिर्माण महायोजना एवं भवन उपविधियों के अनुसार है। किन्तु विभिन्न मदों में वांछित शुल्क यथा-मलवा शुल्क, पर्यवेक्षण शुल्क, आदि नियमानुसार जमा करना आवश्यक होगा।</p>	<p>(i) विकास प्राधिकरण की योजनाओं तथा प्राधिकरण द्वारा स्वीकृत योजनाओं / ले-आउट प्लान में भूखण्डीय विकास के अन्तर्गत समस्त आवासीय भवनों के निर्माण, पुननिर्माण एवं जीर्णोद्धार के लिये मानचित्र दाखिल किये जाने पर स्वतः स्वीकृत माने जाएँगे एवं स्वीकृति सम्बन्धी अभिलेख 02 कार्य दिवस में उपलब्ध करा दिये जायेंगे। उक्त भवन मानचित्र प्राधिकरण प्रदत्त एवं अधिकृत वेबसाइट पर उपलब्ध (डाउनलोडेबल) स्टैण्डर्ड डिजाइन के अनुरूप होने पर अथवा अनुज्ञापित तकनीकी व्यक्ति द्वारा तैयार किये जाने तथा उस पर यह प्रमाण पत्र अंकित किये जाने कि प्रस्तावित निर्माण/पुननिर्माण महायोजना एवं भवन उपविधियों के अनुसार है, मान्य होंगे। इस हेतु विभिन्न मदों में वांछित शुल्क यथा-मलवा शुल्क, पर्यवेक्षण शुल्क, आदि नियमानुसार जमा करना आवश्यक होगा।</p>
<p>(iii) 300 वर्ग मीटर से अधिक क्षेत्रफल के आवासीय भूखण्डों के मानचित्र पर स्वीकृति प्राप्त करना आवश्यक होगा। प्रस्तुत मानचित्र 30 दिन की अवधि में अन्तिम रूप से निस्तारित न होने पर स्वतः स्वीकृत माने जाएँगे बशर्ते वह महायोजना/परिक्षेत्रीय योजना तथा भवन उपविधियों के अनुसार हों तथा सभी सम्बन्धित विभागों यथावश्यक अग्निशमन विभाग, प्रदूषण नियन्त्रण बोर्ड, ए.एस.आई. आदि से अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया हो। स्वतः स्वीकृति के मामलों में सम्बन्धित निर्माणकर्ता स्वयं उत्तरदायी होंगे।</p>	<p>(iii) विकास प्राधिकरण की योजनाओं तथा प्राधिकरण द्वारा स्वीकृत योजनाओं / ले- आउट प्लान में भू-खण्डीय विकास के मानचित्रों को छोड़कर अन्य समस्त आवासीय भूखण्डों के मानचित्र पर स्वीकृति प्राप्त करना आवश्यक होगा। प्रस्तुत मानचित्र 30 दिन की अवधि में अन्तिम रूप से निस्तारित न होने पर स्वतः स्वीकृत माने जाएँगे बशर्ते अनुज्ञापित तकनीकी व्यक्ति द्वारा यह प्रमाण अंकित हो कि मानचित्र महायोजना/परिक्षेत्रीय योजना तथा भवन उपविधियों के अनुसार है तथा सभी सम्बन्धित विभागों यथावश्यक अग्निशमन विभाग, प्रदूषण नियन्त्रण बोर्ड, ए.एस.आई. आदि से अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया हो।</p>

—X—X—X—X—

**Environmental Conditions for Building and Construction
(Category "A": 5000 sqmt - 20000 sqmt)**

S. No.	Medium	Environmental conditions
1	Natural Drainage	The inlet and outlet point of natural drain system should be maintained with adequate size of channel for ensuring unrestricted flow of water.
2	Water conservations - Rain Water Harvesting and Ground Water Recharge	A rain water harvesting plan needs to be designed where the recharge bores (minimum one per 5000 sqm of built-up area) shall be provided. The rain water harvested should be stored in a tank for reuse in household through a provision of separate water tank and pipeline to avoid mixing with potable municipal water supply. The excess rain water harvested be linked to the tube well bore in the premise through a pipeline after filtration in the installed filters.
2(a)		The unpaved area shall be more than or equal to 20% of the recreational open spaces.
3	Solid Waste Management	Separate wet and dry bins must be provided at the ground level for facilitating segregation of waste.
4	Energy	In common areas, LED/ solar lights must be provided.
5	Air Quality and Noise	Dust, smoke and debris prevention measures such as screens, barricading shall be installed at the site during construction. Plastic/ tarpaulin sheet covers must be used for trucks bringing in sand and material at the site.
5 a)		The exhaust pipe of the DG set, if installed, must be minimum 10m away from the building. In case it is less than 10m away, the exhaust pipe shall be taken up to 3m above the building.
6	Green cover	A minimum of 1 tree for every 80 sqm of land shall be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species.
6(a)		Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done with the obligation to provide continued maintenance for such plantations.

**Environmental Conditions for Building and Construction
(Category "B": 20000 sqmt - 50000 sqmt)**

S. No.	Medium	Environmental conditions
1	Natural Drainage	The inlet and outlet point of natural drain system should be maintained with adequate size of channel for ensuring unrestricted flow of water.
2	Water conservations – Rain Water Harvesting and Ground Water Recharge	A rain water harvesting plan needs to be designed where the recharge bores (minimum one per 5000 sqm of built-up area) shall be provided. The rain water harvested should be stored in a tank for reuse in household through a provision of separate water tank and pipeline to avoid mixing with potable municipal water supply. The excess rain water harvested be linked to the tube well bore in the premise through a pipeline after filtration in the installed filters.
2(a)		The unpaved area shall be more than or equal to 20% of the recreational open spaces.
3.	Solid Waste Management	Separate wet and dry bins must be provided at the ground level for facilitating segregation of waste.
4.	Energy	In common areas, LED/ solar lights must be provided.
4(a)		At least 1% of connected applied load generated from renewable energy source such as photovoltaic cells or wind mills or hybrid should be provided.
4(b)		As per the provisions of the Ministry of New and Renewable energy solar water heater of minimum capacity 10 litres/4 persons (2.5 litres per capita) shall be installed.
4(c)		Use of flyash bricks: Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and as amended from time to time.
5	Air Quality and Noise	Dust, smoke and debris prevention measures such as screens, barricading shall be installed at the site during construction. Plastic/ tarpaulin sheet covers must be used for trucks bringing in sand and material at the site.
5 a)		The exhaust pipe of the DG set, if installed, must be minimum 10m away from the building. In case it is less than 10m away, the exhaust pipe shall be taken up to 3m above the building.
6	Green cover	A minimum of 1 tree for every 80 sqm of land shall be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species.
6(a)		Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done with the obligation to provide continued maintenance for such plantations.

**Environmental Conditions for Building and Construction
(Category "C": 50000 sqmt - 150000 sqmt)**

S. No.	Medium	Environmental conditions
1	Natural Drainage	The inlet and outlet point of natural drain system should be maintained with adequate size of channel for ensuring unrestricted flow of water.
2	Water conservations - Rain Water Harvesting and Ground Water Recharge	A rain water harvesting plan needs to be designed where the recharge bores (minimum one per 5000 sqm of built-up area) shall be provided. The rain water harvested should be stored in a tank for reuse in household through a provision of separate water tank and pipeline to avoid mixing with potable municipal water supply. The excess rain water harvested is to be linked to the tube well bore in the premise through a pipeline after filtration in the installed filters.
2(a)		The unpaved area shall be more than or equal to 20% of the recreational open spaces.
2(b)		The ground water shall not be withdrawn without approval from the competent authority
2(c)		Use of potable water in construction should be minimized.
2(d)		Low flow fixtures and sensors must be used to promote water conservation.
2(e)		Separation of grey and black water should be done by the use of dual plumbing system.
3.	Solid Waste Management	Separate wet and dry bins must be provided at the ground level for facilitating segregation of waste.
3(a)		All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie-up must be done with the authorized recyclers.
3(b)		Organic waste composter/vermiculture pit with a minimum capacity of 0.3 Kg/tenement/day must be installed wherein the STP sludge may be used to be converted to manure which could be used at the site or handed over to authorized recyclers for which a written tie-up must be done with the authorized recyclers.
4.	Energy	In common areas, LED/solar lights must be provided.
4(a)		At least 1% of connected applied load generated from renewable energy source such as photovoltaic cells or wind mills or hybrid should be provided.
4(b)		As per the provisions of the Ministry of New and Renewable energy solar water heater of minimum capacity 10 litres/4 persons (2.5 litres per capita) shall be installed.
4(c)		Use of flyash bricks: Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and as amended from time to time.
4(d)		Use of concept of passive solar design of buildings using architectural design approaches that minimize energy consumption in buildings by integrating conventional energy-

S. No.	Medium	Environmental conditions
		efficient devices, such as mechanical and electric pumps, fans, lighting fixtures and other equipment, with the passive design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass.
4(e)		Optimize use of energy systems in buildings that should maintain a specific indoor environment conducive to the functional requirements of the building by following mandatory compliance measures (for all applicable buildings) as recommended in the Energy Conservation Building Code (ECBC) 2007 of the Bureau of Energy Efficiency, Government of India.
5	Air Quality and Noise	Dust, smoke and debris prevention measures such as screens, barricading shall be installed at the site during construction. Plastic/ tarpaulin sheet covers must be used for trucks bringing in sand and material at the site.
5 a)		The exhaust pipe of the DG set, if installed, must be minimum 10m away from the building. In case it is less than 10m away, the exhaust pipe shall be taken up to 3m above the building.
6	Green cover	A minimum of 1 tree for every 80 sqm of land shall be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species.
6(a)		Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done with the obligation to provide continued maintenance for such plantations.
7	Sewage Treatment Plant	Sewage treatment plant with capacity of treating 100% waste water shall be installed. Treated water must be recycled for gardening and flushing.
8	Environment Management Plan	The environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Power backup for environment, Infrastructure, Environment Monitoring, Solid Waste Management and Solar and Energy conservation, should be kept operational through Environment Monitoring Committee with defined functions and responsibility.

शपथ-पत्र

(एक सौ रूपये के गैर न्यायिक स्टैम्प पेपर पर)

समक्ष: उपाध्यक्ष विकास प्राधिकरण

में पुत्र श्री आयु लगभग वर्ष
 पदनाम फर्म का नाम एवं पता
 शपथ पूर्वक निम्न बयान करता/करती हूँ कि:-

1. यह कि शपथी/शपथनी फर्म में पद पर तैनात है व (भूखण्ड का विवरण/योजना का नाम) के सम्बन्ध में फर्म की ओर से हस्ताक्षर हेतु अधिकृत हूँ।
2. यह कि (भूखण्ड का विवरण/योजना का नाम) भवनों का प्लिनथ तक निर्माण कर लिया गया है जिसके प्रमाण के रूप में जी.पी.एस. को-आर्डिनेट्स, तिथि एवं समय के साथ स्थल के डिजिटल फोटोग्राफ्स संलग्न कर रहा हूँ जो मेरे द्वारा हस्ताक्षरित हैं।
3. यह कि यदि यह पाया जाता है कि भवन स्वामी/निर्माणकर्ता द्वारा स्वीकृत मानचित्र भवन निर्माण एवं विकास उपविधि के प्रस्तर-3.1.1 के अन्तर्गत वर्णित अनुज्ञा से आच्छादित कार्य तथा उत्तर प्रदेश नगर नियोजन एवं विकास अधिनियम, 1973 की धारा-52 के अन्तर्गत अनुमन्य निर्माण से इतर निर्माण कराया गया है तो शासकीय अभिकरण द्वारा सील कर दिये जाने में उन्हें कोई आपत्ति नहीं होगी और उसके लिए वह किसी कार्य की क्षतिपूर्ति का दावा नहीं करेगा।

शपथी/शपथनी घोषणा करता है कि उपरोक्तानुसार किये गये समस्त कथन मेरे निजी ज्ञान के आधार पर सही हैं तथा इसमें कोई तथ्य छिपाया नहीं गया है।

(शपथी/शपथनी के हस्ताक्षर)

नाम :

पता :

सत्यापन

मैं शपथी/शपथनी सत्यापित करता हूँ कि शपथ पत्र की धारा-1 लगायत 3 तक मेरे निजी ज्ञान एवं जानकारी के अनुसार सत्य है, इसमें कुछ भी छिपाया नहीं गया है तथा इसकी पुष्टि करता/करती हूँ।

(शपथी/शपथनी के हस्ताक्षर)

नाम :

पता :

सेवा में,

परिशिष्ट-19

.....विकासकर्ता का नाम

.....पता

.....

विषय: (भूखण्ड का विवरण/योजना का नाम) का दिनांक
.....को स्थल निरीक्षण उपरान्त नोटिस।

महोदय,

आप द्वारा दिनांक को प्रस्तुत किए गए एफिडेविट के साथ
..... स्थल पर किए गए निर्माण सम्बन्धी फोटोग्राफ्स का
स्थल पर विद्यमान निर्माण के सापेक्ष दिनांक..... को मिलान किया
गया। स्थल निरीक्षण के आधार पर आप द्वारा प्रस्तुत विवरण सही पाया गया/निम्न
विचलन/त्रुटि पायी गयी:-

1.
2.
3.
4.

भवदीय,

(प्रभारी अभियन्ता)

(मोहर सहित)

.....

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प्रतिलिपि : उपाध्यक्ष, विकास प्राधिकरण को सूचनार्थ/इस अनुरोध के
साथ कि कृपया स्थल पर हुए निर्माण को सील करने के आदेश पारित
करने का कष्ट करें (जो लागू न हो काट दें)।

(प्रभारी अभियन्ता)

(मोहर सहित)

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